

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

185/241/ND/18

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2019.**

**NAME OF THE COMPANY: M/s Ajay Kumar Singal V/s. M/s. Pinkku Chits  
Pvt. & Ors**

**SECTION OF THE COMPANIES ACT: 241**

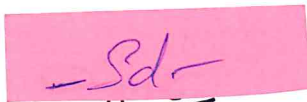
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Mr. Ashish Singh, Advocate for the Petitioner

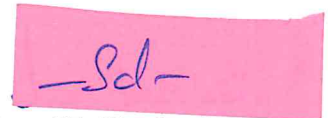
**ORDER**

Request for an adjournment has been made on behalf of the petitioner on the ground that a compromise has been effected pursuant to which the parties are required to withdraw other cases filed against each other in different courts.

At request adjourned to 16<sup>th</sup> October, 2019.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**